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SHRI HARISH KUMAR GANG-WAR: I have given a privilege motion yesterday against the Director-General of Akashwani for blacking out on 14th and 16th in the Hindi bulletin,...

MR. DEPUTY-SPEAKER: That is all right. It is not a matter for privilege.

(Interruptions) **

MR. DEPUTY-SPEAKER: Yes, Mr. Acharia. I am not permitting any one of you. Please sit down, I have no right to direct the Home Minister.

(Interruptions) **

MR. DEPUTY-SPEAKER: I am not permitting you. Do not record anything.

(Interruptions) **

MR. DEPUTY-SPEAKER: Nothing goes on record. Do not record anything. Only Basudeb Acharia under 377 will go on record.

SHRI BASUDEB ACHARIA (Bankura): You are not listening to me.

MR. DEPUTY-SPEAKER: You can read back. They would not sit down. Let them be standing. You cannot raise anything like that.

(Interruptions) **

MR DEPUTY-SPEAKER: All of you please sit down. He will not make a statement. Mr. Basudeb Acharia.

(Interruptions) **

DEPUTY-SPEAKER: MR_{-} Mr. Acharia, is your matter over?

(Interruptions) **

MR. DEPUTY-SPRAKER: Don't record anything.

(Interruptions) **

MR. DEPUTY-SPEAKER: Mr. Acharia, you read that, I am telling you, Mr. Dhandapani you are obstructing the proceeding of the house. should not be done. Today is the last day. You are obstructing the proceedings of the House. No. I am very sorry. You have already had your say. Now you are obstructing the proceedings of the House. I am not permitting.

(Interruptions) **

MR DEPUTY-SPEAKER: Nothing will go on record. You are obstructing the proceedings of the House. I am Very sorry you are obstructing the proceedings of the House.

(Interruptions) **

DEPUTY-SPEAKER: MR.Mr. Acharia, please read. It is being recorded. Nothing else goes on record.

(Interruptions) **

MR. DEPUTY-SPEAKER: Don't obstruct the proceedings of the House. I am asking you to sit down. Please take your seat. It is all right. Acharia

12.37 hrs.

MATTERS UNDER RULE 377

(i) NEED TO ENHANCE SUPPLY OF BITUMEN TO WEST BENGAL

SHRI BASUDEB ACHARIA (Bankura): Sir, due to inadequate supply of bitumen to West Bengal, the State Government is facing the problem to repair the roads in the State. West Bengal's requirement of bitumen for 315

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[Shri Basudeb Acharia]

the current year is 75,000 metric tonnes, but the Indian Oil Corporation is not in a position to supply more than 40,000 metric tonnes from their Haldia factory. In this connection, I may draw the attention of the House that the West Bengal Government already requested the Central Government asking their permission to import bitumen from Maharashtra. But till now, the Central Government have not considered the request of West Bengal to import bitumen from Maharashtra.

Sir, the total length of National Highway in West Bengal is 2,300 Kms. and the State road's length is 50,000 Kms. Due to the increase of prices of all the materials required for road repairing, West Bengal Government requested the Central Government for Rs. 9 crores for the repair and maintenance of the National Highways for the year 1981-82, but the Central Government allotted only Rs. 4 crores for that purpose. I do not know at last how much the Central Government will pay to the West Bengal Government.

Under these circumstances, I urge upon the Government to pay Rs. 9 crores to the West Bengal Government for the repair and maintenance of the National Highways and give permission to import bitumen from Maharashtra and raise the production capacity of the Haldia factory of Indian Oil Corporation. I demand that the Minister concerned should make a statement in the House in this regard.

(ii) Working of I.C.A.R. AND NEED FOR PUBLICATION OF TALWAR COM-MITTEE REPORT.

श्री रजीव मसूब (सहारनपुर) : मैं सरकार का ध्यान अखबारात की मुस्तिलिफ रिपोटों की तरफ दिलाना चाहता हूं जो आई. सी. ए. आर. की खराबियों के बारे में अखबारों में आ रही है।

बाई. सी. ए. बार. पिछले कई सालों में वहम का सबब बना हुया है और जब तक इस डिपार्टमेंट में 7 साइसदां सूद-कृती कर चुके हैं जो बंदिन्तहा तक्षवीश की बात है। यह मामला पार्लियामेंट में भी एक से ज्यादा मर्तबा उठाया जा चुका है। मगर हक मत हिन्द ने इसको वंहतर बनाने में अभी तक कोई कदम नहीं उठाया है। मैंने मंत्री जो के इस बाद के बाद कि इंडि-विजूबल मामलात की वे जांच करायेंगे, एक साइफ्टिस्ट का मामला उनको लिस कर भेजा था। मगर बफसोस की बात है कि अभी तक इस मामले में भी कोई कदम नहीं उठाये गये।

मौजूदा डाइरक्टर जेनरल को काम करने के तरिक से मुल्क के ज्यादातर साई - टिस्ट्स नाराज है और साइटिस्ट्स बहुत बद्दिल है और आयद उनकी मौजूदगी में कोई सुधार मुमिकन नहीं है। बाई. सी. बार. हमारे मूलक में रीढ़ की हड़डी का असर रखता है। क्योंकि हमारा मूल्क एग्रीकलचिरिस्ट्स का मुल्क है। मगर इसमें जिस कदर खराबियां है शायद ही किसी और डिपार्टमेंट में हों।

इस डिपार्टमेंट की खराबियों को देखते हुए सरकार ने एक कमेटी ''तलवार कमेटी'' के नाम से मुकर्र की था। जिसने अपनी रिपोर्ट सरकार को पेश कर दी है। मगर अभी तक उस रिपोर्ट को पार्लियामेंट के सामने पेश नहीं किया गया है।

मेरी सरकार से दरस्वास्त है कि इस सिलसिले में फारन कार्यवाही की जाए और आई. सी. ए. आर. में जिन लोगों की वजह से ठीक तरीके पर काम नहीं हो रहा, है, जिनकी वजह से साइंटिस्ट्म सुदक्शी कर रहे हैं उनको सजा दी जाए। यह डिपार्टमेंट सीधा प्राइमिमिनस्टर के अण्डर में दिया जाए और ''तलवार कमेटी'' की रिपोर्ट को फारन शाया किया जाए और पार्लियामेंट में पेश कर के उस पर अमल किया जाए ताकि आई. सी द. आर. से सही मायने ने मुल्क को फायदा पहांच सके।